NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 979/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017

NAME OF THE PARTIES:

Kadakia Enterprises

V/s.

Western India Shipyard Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

SIGNATURE

PARESH MORE Achorale. 1/B 3.4. Pandey for PJilioner.

ORDER

TCP No. 979/I&BP/NCLT/MB/MAH/2017

For the Petitioner's Counsel has stated that the date of hearing was not intimated to the Corporate Debtor, the Petitioner is hereby directed to issue notice to the Corporate Debtor intimating next date of hearing as per the rules prescribed under Adjudicating Authority Rules.

List this matter for hearing on 03.01.2018.

√Sd/-

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKASH KUMAR

Member (Judicial)